

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
CP(CAA)/29/ND/2024

IN THE MATTER OF:

M/s. Nuance India Private Limited

...APPLICANT

Section

U/s 230-232

Order delivered on 06.06.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Kumar Kislay, Ms. Angad Baxi and Ms. Suparba Chattaraj, Advs.

For the RD

:Ms. Shankari Mishra Adv.

For the OL

:Mr. Kartikeya Asthana, Adv

For the Income Tax Department

:Mr. Anuraj Ojha SSC , Ms. Hemlata Rawat JrSC, Mr. V. K Saxena JrSC,

ORDER

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 18.04.2024 they have served the authorities mentioned in the order. Proxy Counsel on behalf of the RD is present and submitted that they have filed their report however, the report is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same be reflected on the e-portal. Ld. Counsel on behalf of the OL is present and submitted that they have filed their report. Their report is available on the e-portal. Ld. Counsel on behalf of the Income Tax Department is present and submitted that they have filed their report however, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same be reflected on the e-portal. List the matter on **25.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)